

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:3308  
ANSWERED ON:14.08.2003  
LIQUIDATION OF PSUS THROUGH B.I.F.R.  
BASUDEB ACHARIA

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) the number of Central Public Sector Undertaking that have been closed down after invoking 25(O) of the Industrial Dispute Act;
- (b) the number of Public Sector Undertakings have gone on liquidation through Board of Industrial and Finance Reconstruction (BIFR) route;
- (c) the position of the satellite township alongwith its assets, where the closed and liquidated companies had such township;
- (d) whether the Government propose to initiate dialogue with the concerned State Government to protect the assets of the township hither-to left without any protection so that the existing occupants of the quarters, if any can live through some mutually agreed arrangements and assets consisting of crores of rupees are protected as well; and
- (e) if so, the details thereof alongwith the steps taken/proposed to be taken by Government in this regard?

**Answer**

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SUBODH MOHITE)

- (a) : As per available information, 8 Central Public Sector Undertakings(CPSUs) have been closed under Section 25(O) of the Industrial Disputes Act.
- (b) : As per the recommendations of the Board for Industrial and Financial Reconstruction(BIFR) for winding up of sick industrial CPSUs, Official Liquidators(OL) have been appointed in case of 8 enterprises which have been closed.
- (c) : The possession of the township, if any, alongwith assets of CPSUs which have been closed/under liquidation is vested with the management/Official Liquidator as the case may be.
- (d) and (e) : These matters are within the commercial/administrative jurisdiction of the management of CPSU/administrative Ministry and the Official Liquidator as the case may be.